GOVERNMENT OF INDIA ENVIRONMENT AND FORESTS LOK SABHA

UNSTARRED QUESTION NO:4107 ANSWERED ON:19.12.2011 DAMAGE TO CROPS BY WILD ANIMALS

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Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the incidents of killing and damage to crops and human lives by wild animals including elephants have been reported from various States of the country;
- (b) if so, the details thereof during the last three years and the current year, State-wise;
- (c) whether the Government has made any provision for providing compensation for loss of human lives and crops;
- (d) if so, the details thereof; and
- (e) the corrective steps taken/proposed to be taken by the Government in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

- (a)& (b) Incidents of killing of people and damage to crops by wild animals like elephants, leopard, black bear, wild boar and blue bulls etc. are reported from States/Union Territories of the country. However, the State/Union Territory-wise details of such incidents are not collated in the Ministry.
- (c) & (d) Payment of compensation to victims of wild animals is the responsibility of the concerned State/Union Territory Governments. However, subject to availability of budget, the Central Government supplements/provides financial assistance to the State/Union Territory Governments under the Centrally Sponsored Schemes of "Integrated Development of Wildlife Habitats", "Project Elephant" and "Project Tiger" to make payment of ex-gratia relief to the victims of wild animals.
- (e) The Government has taken following measures to mitigate the problem of human-wildlife conflict in the country:
- (i) Measures are taken for improvement of wildlife habitat, viz., to augment the availability of food and water in the forests, so that the animals do not venture out of forests.
- (ii) Creation of a network of Protected Areas and Wildlife Corridors for conservation of wildlife.
- (iii) Awareness programmes are conducted to sensitize the people about the Do's and Don'ts in case of wild animals scare and attacks.
- (iv) Training programmes are conducted for forest staff and police to address the problem of human-wildlife conflict.
- (v) Development of necessary infrastructure and support facilities for immobilization of problematic animals through tranquilization, their translocation to the rescue centres or release back to the natural habitats.
- (vi) Construction of physical barriers, e.g., elephant proof trenches, boundary walls and solar powered electric fences around the sensitive areas to prevent the wild animal attacks.
- (vii) Payment of ex-gratia to people for injuries, loss of life or property including crop damage caused by wild animals.
- (viii) The Chief Wildlife Wardens of States/Union Territories are empowered to permit hunting of problematic animals under the provisions of Wild Life (Protection) Act, 1972.
- (ix) Eco-development committees in villages around Protected Areas are constituted to address the grievance of people regarding human-wildlife conflict, and also to elicit their cooperation in management of the Protected Areas.
- (x) Involvement of the research and academic institutions and leading voluntary organizations having expertise in managing human-wildlife conflict situations.